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Title : Need to fill up the vacancies in Supreme Court and all the High Courts for speedy disposal of pending cases.

SHRI S.K. KHARVENTHAN (PALANI): Sir, the sanctioned strength of judges in various High Courts in India is 668. Out of the 21 High Courts, number of vacancies are 147. Proposals received from the Chief Justice of various High Courts are 78. More particularly in Madras High Courts there are 25 vacancies out of 49 Judges in Calcutta High Court 15 vacancies and in Allahabad High Court there are 17 vacancies.

The pendency position of cases in the High Courts as on 1.3.2005 is very alarming. In Allahabad High Court 5,44,655 civil cases and 1,75,993 criminal cases are pending. In Mumbai High Court total 3,25,784 cases are pending. In Madras High Court 2,75,730 civil cases, 23,029 criminal cases, totaling 2,98,759 cases are pending.

Even though this Government has taken effective steps to improve the judicial system in the country still large number of cases are pending in various High Courts and subordinate courts.

In Supreme Court the sanctioned strength is 26 and three vacancies are pending. Hence I urge upon the Government to take effective steps to fill the vacancies in all the High Courts and Supreme Court as early as possible and more posts should be created for speedy disposal of pending cases in all the courts.